Central Administrative Tribunal Principal Bench, New Delhi

CP No. 828/2017 OA No.2718/2017 MA No.2867/2017

New this the 3rd day of January, 2018

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Ms. Praveen Mahajan, Member (A)

- Ved Prakash Sharma
 Aged about 27 years
 S/o Shri Suresh Chandra Sharma
 R/o: B/18, Agrawal Nagar, behind Gulkandi School
 Gangapur City, Rajasthan
 [Applicant no.57 in OA].
- Jagdeesh Prasad Gurjar,
 Aged about 28 years
 S/o Shri Hari Ram Gurjar
 R/o: Vill.-Sardarpura, Teh.-Katputli
 Distt.-Jaipur, Rajasthan
 [Applicant No.55 in OA].
- Mukesh Singhal
 Aged about 29 years
 S/o Shri Ram Gopal Singhal
 R/o: Vill.-Dhani Shekhawati, Post-Bery
 Teh.-Danra Ramgarh, Distt. Sikar, Rajasthan
 [Applicnat No.65 in OA].
- 4. Sandeep Kumar Yadav Aged bout 26 years S/o Shri Ratti Ram Yadav R/o: Vill-Kudi Ki Dhani, Post-Ballu Pura Teh.-Neem ka thana, Distt-Sikar, Rajasthan [Applicant No.37 in OA].
- 5. Neha Sharma, Aged about 25 years

D/o Shri Mahavir Prasad R/o H.No.1499, Vill & PO – Jharoda Kalan, New Delhi. [Applicant No.50 in OA].

6. Yogita, Aged about 26 years D/o Shri Ram Kumar R/o H.No.M-49, Krishan Vihar, New Delhi. [Applicant No.51 in OA].

Rakesh Meena, Aged about 26 years
 S/o: Nahar Singh
 R/o: Harisingh Kapura, Teh-Baseti, Dholpur
 Rajasthan
 [Applicant No.16 in OA].

8. Sabra, Aged about 28 years
D/o: Mohd. Sattar
R/o: H.No.127, Zamin Nagar Basti
Hazrat Nizamuddin, New Delhi.
[Applicant No.68 in OA].

Bhagwan Das, Aged about 24 years
 S/o Shri Tekchand
 R/o: Vill.-Ahirpura, Post-Iradat Nagar
 Distt. – Agra, UP.
 [Applicant No.44 in OA].

10. Avneesh Kumar, Aged about 28 years S/o Shri Panna Lal R/o: Gunta Bansur, Alwar, Rajasthan [Applicant No.24 in OA].

11. Pinki, Aged about 26 yearsD/o Shri SatpalR/o : Sultanpur Dabas, Post Office-Pooth KhurdDelhi-39.[Applicant No.13 in OA].

12. Vikash Kumar, Aged about 29 years S/o Shri Sher Singh R/o Ward No.8, Teacher's Colony

Behror, Alwar, Rajasthan [Applicant No.11 in OA].

..... Petitioners

[Services of the above mentioned Applicants in OA 2718/2017 has been terminated by the respondents, though their reply in OA and on Interim Relief as well]

(By Advocate: Shri Amit Kumar)

Versus

- C.K.Sharma
 The Secretary
 Ministry of Health and Family Welfare (Nursing Section)
 Nirman Bhawan, New Delhi 110 001.
- Dr. (Prof.) Jagdish Prasad
 The Director General of Health Services
 Directorate General of Health Services
 Government of India
 Nirman Bhawan, New Delhi 110 001.
- Mrs. N.N.K.Simite
 The Medical Superintendent
 Lady Harding Medical College and
 Smt. Sucheta Kriplani Hospital
 C-604, Shivaji Stadium Bus Terminal
 Connaught Place, New Delhi
 Delhi 110 001.

(By Advocate: Shri Kumar Onkareshwar)

Phone: 011 23363728.

ORDER (ORAL)

....Respondents

By Hon'ble Mr. Justice Permod Kohli,

These contempt proceedings have been initiated for the alleged non compliance of the interim directions contained in the

order dated 16.08.2017. While passing the interim order, this Tribunal issued the following directions:-

"Notice in the O.A. as well as interim relief.

Mr. Manuj Kaushik for Mr. Hanu Bhaskar, learned counsel, appears and accepts notice on behalf of respondents. Reply in the main O.A. as also the interim relief be filed within two weeks.

In the meantime, it is directed, the applicants shall not be replaced by contractual employees. However, in the event the regular appointments are made against the vacancies held by the applicants, the respondents can make the regular appointments.

List on 12.09.2017."

- 2. The allegations made in the contempt petition that the respondents have stopped payment to the applicants and the services of the applicants herein have been terminated. The learned counsel appearing for the respondents submits that the applicants have been replaced by the regular appointees on the basis of duly conducted selection.
- 3. On the perusal of interim order, we find that the directions were that the applicants shall not be replaced by contractual employees and the regular appointments can be made against the vacancies held by the applicants. The respondents have made regular appointment. No contempt is made out. The contempt petition is dismissed.

(Praveen Mahajan) Member (A) (Justice Permod Kohli)
Chairman

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